

ITEM NO.1502

COURT NO.7

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 1121/2016

COMMISSIONER OF CENTRAL EXCISE BELAPUR

Appellant(s)

VERSUS

JINDAL DRUGS LTD.

Respondent(s)

(IA NO.3/2016 - STAY APPLICATION, AND IA NO.4/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

C.A. No. 788-790/2022 (XVII-A)

(IA NO.13951/2022 - EX-PARTE STAY, IA NO.13952/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA NO. 243031/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-04-2024 These matters were called on for pronouncement of judgment today.

For Appellant(s)

Mr. B. Krishna Prasad, AOR

Mr. N Venkataraman, A.S.G.
Mr. Rupesh Kumar, Sr. Adv.
Mr. Shamik Sanjanwala, Adv.
Mr. Shyam Gopal, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Sanjay Kumar Dubey, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

Mr. Rahul Gupta, AOR

Mr. Jasdeep Singh Dhillon, AOR

Hon'ble Mr. Justice Ujjal Bhuyan pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice Abhay S. Oka and His Lordship.

The Appeals are dismissed in terms of the signed reportable judgment.

Pending applications stand disposed of accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

[THE REPORTABLE SIGNED JUDGMENT IS PLACED ON THE FILE]